

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of
India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
“ALANKRIT MERCANTILE PRIVATE LIMITED”

Sl.No.	Particulars	Details
1	Name of Corporate Debtor	Alankrit Mercantile Private Limited
2	Date of Incorporation of Corporate Debtor	13.12.2016
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies- Mumbai
4	Corporate Identity No. of corporate debtor	U51909MH2016PTC288386
5	Address of the registered office and principal office (if any) of corporate debtor (as per MCA)	402, Corporate Annexe, Sonawala Lane Next to udyog bhavan, Goregaon East Mumbai Mumbai City MH 400063 IN
6	Date of closure of Insolvency Resolution Process	5th May, 2022
7	Liquidation commencement date of Corporate Debtor	6th May 2022 (Order received on 6th June, 2022)
8	Name and registration number of the insolvency professional acting as Liquidator	Sachin Dharmendra Jain IBBI/IPA-001/IP-P-02005/2020-2021/13453
9	Address and e-mail of the Liquidator as registered with the Board	Sachin Dharmendra Jain, D-613, 6th Floor, Raghuvir Saffron ,Althan Bhimrad Road, Althan, Opp Mansarovar Bungalows, Surat, Gujarat 395017 Email: sachindjain@gmail.com
10	Address & e-mail to be used for correspondence with the Liquidator	D-613, 6th Floor, Raghuvir Saffron ,Althan Bhimrad Road, Althan, Opp Mansarovar Bungalows, Surat, Gujarat 395017 Email: alankrit.liquidation@gmail.com
11	Last Date For Submission Of Claims	6th July, 2022

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **“Alankrit Mercantile Private Limited” on 6th May, 2022 (Order received on 6th June 2022).**

The stakeholders of **“Alankrit Mercantile Private Limited”** are hereby called up onto submit their claims with proof on or before **6th July, 2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Sachin Dharmendra Jain

Date: 7th June, 2022

Place: Mumbai

Liquidator of Alankrit Mercantile Private Limited
IBBI/IPA-001/IP-P-02005/2020-2021/13453